

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:3093
ANSWERED ON:13.12.2006
TREATMENT IN SUPER SPECIALITY HOSPITALS
Masood Shri Rasheed

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) Whether poor patients are forced to pay the fees and bear the cost of medicines in super speciality hospitals which have been allotted land by the Government on concessional rates ;
- (b) If so, the steps being taken in this regard;
- (c) The number of hospitals inspected so far by the committee constituted to monitor such hospitals ;
- (d) Whether most of such hospitals are not complying with the rules in this regard; and
- (e) If so, the action taken/being taken against them?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH & FAMILY WELFARE (SMT. PANABAKA LAKSHMI)

(a)to(e) : Health being a State Subject, it is for the State Governments to prescribe/enforce the free treatment for poor patients while allotting lands to private Hospitals at concessional rate. So far as private hospitals in Delhi are concerned, several private hospitals were allotted land in Delhi by Land & Development office and Delhi Development Authority with the conditions of providing free treatment to the poor patients. There has been violation of the allotment and lease condition by some hospitals. This issue has been a subject matter of Public Interest litigation in Delhi High Court. Land & Development Office order, Ministry of Urban Development has informed that the Hon'ble High Court vide its order dated 2.12.2005 directed the Principal Secretary, Govt. of NCT of Delhi to constitute a Committee with the Director Health Services of Delhi. Ms. Maninder Acharya, Advocate of Delhi High Court is the convener of the said committee. The committee inspected the various hospitals and submitted a status report in the Hon'ble Court.